

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 372 OF 2018

Dated : 4th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Power Grid Corporation of India Limited **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Ravi Sharma for R-2

ORDER

The learned counsel, Mr. Ravi Sharma, accepts notice on behalf of the second Respondent and prays for four weeks time to file his Vakalatnama as well as reply in the instant case.

Respondent Nos. 1 and 3 to 9, though served, are unrepresented.

Submission of the learned counsel for the second Respondent, as stated supra, is placed on record.

The counsel for the second Respondent is permitted to file his Vakalatnama as well as reply in the instant case on or before 05.03.2019, after duly serving copy of the reply to the counsel for the Appellant. Thereafter, rejoinder, if any, may be filed by the counsel for the Appellant on or before 02.04.2019, after duly serving copy to the counsel for the second Respondent.

List this matter on **05.04.2019**, as agreed by the learned counsel appearing for the Appellant and the second Respondent.

(Ravindra Kumar Verma)
Technical Member

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(Justice N.K. Patil)
Judicial Member